

1	2	3	4	5
13.	Meghalaya	8	7	4
14.	Nagaland	2	3	1
15.	Orissa	12	16	10
16.	Punjab	37	40	47
17.	Rajasthan	81	80	159
18.	Sikkim	—	—	—
19.	Tamil Nadu	44	54	7
20.	Tripura	—	—	2
21.	Uttar Pradesh	170	163	144
22.	West Bengal	6	11	15
<b>Union Territories</b>				
1.	Andaman and Nicobar	3	2	—
2.	Arunachal Pradesh	—	2	1
3.	Chandigarh	1	—	—
4.	Dadra and Nagar Haveli	—	—	—
5.	Delhi	13	7	6
6.	Goa, Daman and Diu	—	—	1
7.	Mizoram	—	—	5
8.	Pondicherry	—	—	—
9.	Lakshdweep	—	—	—

**Enforcement of Insecticides Act and  
Quality Control**

1228. DR. K. G. ADIYODI :  
Will the Minister of AGRICULTURE  
be pleased to state :

(a) the steps taken for the enforcement of Insecticides Act and quality control in the country;

(b) the number of institutions, State-wise, conducting the work;

(c) if not, whether there is any proposal to start such work during the Seventh Plan period; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN  
THE DEPARTMENT OF AGRICULTURE  
AND COOPERATION  
(SHRI YOGENDRA MAKWANA) : (a)  
The enforcement of the provisions of the  
Insecticides Act, 1968 encompasses a  
dual responsibility on the part of the  
Central and State Governments. The  
Central Government has constituted a  
Central Insecticides Board to advise on  
various matters arising out of the  
implementation of the Act, and a  
Registration Committee for the grant of  
compulsory registration for import and  
manufacture of insecticides as required  
under the provisions of the Act. Most

of the State Governments have, on their part, notified various functionaries, like Appellate Authority, Licensing Officer, Insecticides Analysts and Insecticides Inspectors to implement the relevant provisions of the Act and the Rules framed thereunder. On the basis of the reports of the analysis, the State Governments/UT Administrations Institute legal proceedings or take other actions, wherever necessary.

(b) A total number of 35 State Pesticides Testing Laboratories are engaged in the analysis of samples of pesticides to monitor the quality status. The State wise position is that 9 laboratories are situated in Tamil Nadu, 4 each in Maharashtra and Andhra Pradesh 2 each in U.P. and Gujarat and one each in Assam, Bihar, Haryana, J&K, Karnataka, Kerala, Madhya Pradesh, Orissa, Manipur, Punjab, Rajasthan, West Bengal, Mizoram and Pondicherry. There is a Central Insecticide Laboratory at Faridabad (Haryana), with a unit each at Bombay and Hyderabad. As regards the other authorities, mentioned in reply to part (a) of the Question, according to the available information, all the States/UTs, except Sikkim, Arunachal Pradesh and Mizoram, have appointed most of the functionaries.

(c) and (d). Though there are 35 State Pesticides Testing Laboratories in the country, it has been felt that the facilities available with the States and Union Territories need to be supplemented and augmented to enable the States and Union Territories to undertake the work of quality control more vigorously.

Also, the Central Government has sanctioned the establishment of five Regional Pesticides Testing Laboratories at Chandigarh, Bombay, Kanpur, Hyderabad and Calcutta during the 7th Plan Period to supplement the resources of the State Government/UTs.

#### Pricing Policy of N.S.C.

1229. DR. K. G. ADIYODI : Will the Minister of AGRICULTURE be pleased to state :

(a) the pricing policy of National Seeds Corporation for the supply of seeds at uniform price.

(b) whether seeds are sold at uniform rates throughout the country; and

(c) if not, steps taken to save the farmers from exploitation by middlemen ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPFRATION (SHRI YOGENDRA MAKWANA) : (a) The policy of the National Seeds Corporation is to supply seeds at a reasonable price throughout the country.

(b) Normally, the National Seeds Corporation sells its seeds at uniform rates throughout the country. However, individual cases of differences between the prices charged by the N.S.C. and the prices fixed by the State Governments and State Seeds Corporations are also examined from time to time and, if considered necessary, the prices of N.S.C. are suitably reduced so as to be on par with the prices charged by the State Seeds Corporations.

(c) Prices of seeds charged from the farmers for N.S.C.'s seeds remain uniform irrespective of the sales outlets. The Corporation has a large number of retail sales outlets which act as a mechanism for regulating the sale prices. In addition, the Corporation also conducts periodical checking of its dealers to ensure that the seeds are sold by them only at the prices fixed by the Corporation.

#### Exotic Pests and Disease

1230. DR. K. G. ADIYODI : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps taken by Government against the entry of exotic pests and diseases through international trade in our country;